

(b) if so, whether the devolution by way of State's share of all Central Taxes have been much lower than what recommended by the 10th Finance Commission;

(c) if so, whether the Government ensure that the State received at least the amount recommended by the 10th Finance Commission;

(d) if so, the details thereof, and

(e) if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) The State's share in Central taxes is not linked to collections in that State. The share is determined based on the accepted recommendations of the Finance Commission in this regard. Against the Budget Estimate of Rs. 447.42 crores, the State's share for Tripura was Rs. 429.77 crores in the Revised Estimates 1997-98.

(b) to (e) The devolution recommended by the 10th Finance Commission is in terms of percentage of Central taxes collected. The recommendations of the 10th Finance Commission on devolution of share in Central taxes (vide paras 5.47 & 5.48, Chapter V and amount 6.19, Chapter VI of their Report) do not specify absolute amount of share of States. The projections of gross tax revenues of the Centre for the period 1995-2000 given by the Commission is merely an assessment/forecast. The share is determined with reference to actual collections and not with reference to the collections projected by the Commission.

#### Officials involved in fraud cases in Coalfields

4476. SHRI NARESH PUGLIA :  
SHRI INDRAJIT GUPTA :

Will the Minister of COAL be pleased to state :

(a) the details of officers of various coalfields in the country involved in fraud cases and against whom disciplinary proceedings have been initiated;

(b) whether CBI had also conducted raids at some officers posted in various coalfields, particularly in Western Coalfields Limited during the past few years;

(c) if so, the facts and details thereof, Coalfields-wise;

(d) whether the officers who were found culprit/guilty have been awarded with promotions and still continuing in the same coalfield;

(e) if so, the facts thereof and the reasons therefor; and

(f) the steps the Government propose to take to remove such officials?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) As per information received from Coal India Limited (CIL), 64 officers in CIL headquarters and subsidiary companies of CIL were involved in fraud

cases during the period from 1989-90 onwards. Disciplinary proceedings were initiated against 62 of such officers and court cases initiated against 2 of them. The break-up of the 64 officers company-wise is given below :

Company	Number of Officers
CIL Hqrs.	1
Eastern Coalfields Ltd.	10
Bharat Coking Coal Ltd.	8
Central Coalfields Ltd.	29
Western Coalfields Ltd.	Nil
South Eastern Coalfields Ltd.	5
Mahanadi Coalfields Ltd.	7
Northern Coalfields Ltd.	1
Central Mine Planning and Design Institute Ltd.	3
<b>Total</b>	<b>64</b>

(b) and (c) In CIL and its subsidiary companies CBI have conducted 47 raids during the period from 1989-90 onwards. The break-up of the CBI raids company-wise is given below:

Company	Number of CBI raids
CIL Hqrs.	Nil
Eastern Coalfields Ltd.	Nil
Bharat Coking Coal Ltd.	2
Central Coalfields Ltd.	13
Western Coalfields Ltd.	6
South Eastern Coalfields Ltd.	Nil
Mahanadi Coalfields Ltd.	23
Northern Coalfields Ltd.	2
Central Mine Planning and Design Institute Ltd.	1
<b>Total</b>	<b>47</b>

(d) to (f) CIL has informed that no officer found guilty has been promoted. One officer had been given *ad-hoc* promotion in CCL before the judgement was passed against him in a CBI court case. On his conviction in the court, action has been initiated to cancel the promotion and also to terminate his service as per CIL rules.

[Translation]

#### Development Board for Weaver Community

4477. SHRI SHANKAR PRASAD JAISWAL : Will the Minister of TEXTILES be pleased to state :

(a) whether the Commission for Backward class the recommended in its report for setting up a separate Board for the development of weavers;